



2026:AHC:26282

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1907 of 2026

Vishal

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Pandey, Jaideep Tripathi
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Proceedings under Section 67 of the U.P. Revenue Code, 2006 was initiated against the petitioner which was registered as Case No.4586 of 2023, Computerized Case No.T202307190104586 (Gaon Sabha vs. Vishal). The same was allowed by the Respondent No.3 vide order dated 30.05.2025. By the aforesaid order the petitioner was evicted.

2. Aggrieved against the aforesaid order, statutory appeal under Section 67(5) was filed which was registered as Case No.362 of 2025, Computerized Case No.D202507190000362 (Vishal vs. Land Management Committee). The said appeal was dismissed by the District Magistrate (Judicial), Chitrakoot on 27.09.2025.

3. Apart from various other arguments, one of the arguments has been raised by counsel for the petitioner that aforesaid orders were passed in complete violation of the procedure prescribed in para-74 passed in the case of **Rishipal Singh and others Vs. State of U.P. and others reported in 2023 (1) ADJ 154** hence the same are liable to be set aside.

4. This fact is also admitted by counsel for the respondents.

5. In view of the same, since the order dated 30.05.2025 passed by the Respondent No. 3- Assistant Collector/ Tehsildar, Tehsil-Karvi, District Chitrakoot in Case No.4586 of 2023, Computerized Case No.T202307190104586 (Gaon Sabha vs. Vishal) under Section 67 of Uttar Pradesh Revenue Code, 2006 as well as order dated 27.09.2025 passed by the Collector/District Magistrate, Chitrakoot in Case No.362 of 2025, Computerized Case No.D202507190000362 (Vishal vs. Land Management Committee) under Section 67(5) of Uttar Pradesh Revenue Code, 2006 were passed in complete violation of procedure prescribed in the case of **Rishipal Singh (supra)**, the same are liable to be set aside and hereby quashed.

6. The writ petition is **allowed**. No order as to costs.

7. The respondent No.3/Assistant Collector/ Tehsildar, Tehsil-Karvi,

District Chitrakoot is directed to pass a fresh order in view of observations made by this Court in paragraph-74 of the judgment and order dated 02.12.2022 in the case of **Rishipal Singh (Supra)**, expeditiously and preferably within a period of **four months** from the date of presentation of of certified copy of this order.

(Prakash Padia,J.)

February 6, 2026
Swati